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NHRC Notice to Bengal Over Hunger Deaths

By IANS

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NEW DELHI: The National Human Rights Commission (NHRC) Monday asked West Bengal to explain 1,000 starvation deaths in tea gardens of the state.

"A notice has been issued to the chief secretary, government of West Bengal, calling upon him to submit a detailed report in the matter within four weeks," said an NHRC statement.

According to news reports, nearly 1,000 people died due to malnutrition in three closed tea gardens in Jalpaiguri district and two in Alipurduar district.

NHRC notice to West Bengal over deaths in 5 closed tea gardens

Press Trust of India | New Delhi August 11, 2014 Last Updated at 20:35 IST

The National Human Rights Commission (NHRC) has issued notice to West Bengal government over reported deaths of nearly 1,000 people due to malnutrition in three closed tea gardens in Jalpaiguri district and two in Alipurduar district.

In a statement, the Commission said it has taken suo motu cognizance of a media report that nearly 1,000 people have died due to malnutrition in tea estates in Dooars and Surendranagar in Jalpaiguri, and Dharanipur, Dheklapara and Bandapani in Alipurduar.

NHRC has observed that the contents of the media report, if true, raise a serious violation of human rights. A notice has been issued to the Chief Secretary, Government of West Bengal, calling upon him to submit a detailed report in the matter within four weeks, it said.

"The tea workers were never a happy lot, with low wages, poor quality of ration and insufficient medical facilities which have led them to contracting rampant tuberculosis and other unknown ailments.

"The rice distributed under PDS being unfit for consumption, there was nothing else to eat. These workers barely survived on shrubs collected from the gardens," the NHRC statement said.

Reportedly, the West Bengal Government has declined to acknowledge that these deaths occurred due to starvation. It has even declined to recognise that there was any malnutrition death.

According to reports, some of the workers had even sold their children for survival and what made the situation more complex was the pride of the Adivasi workers and their shame in speaking of their poverty. Some of these workers got employment under MGNREGA but their wages were not paid timely, adding to their plight, the Commission noted.

NHRC notice to Bengal over hunger deaths

IANIS | New Delhi August 11, 2014 Last Updated at 21:24 IST

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NHRC serves notice to the Kerala government over handicap candidates' issue

— By IANNS, August 11, 2014 08:32 pm

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that the Kerala Public Service Commission conducted a special recruitment test for the physically handicapped persons. According to the report, some of them had to be physically carried to the second floor of the Teacher Training Institute, Manacaud in Thiruvananthapuram District.

According to the report, published on August 8, around 200 physically challenged candidates appeared for the test. The report also carried a photograph showing some girls climbing down the stairs on the crutches.

The Commission has observed that it has issued the guidelines in respect of the physically handicapped persons. The contents of the media report, if true, raise a serious issue of violation of their rights.

The NHRC has issued a notice to the Secretary, Kerala Public Service Commission, and the Chief Secretary, Govt. of Kerala calling for reports in the matter within two weeks. They have also been asked to identify the persons responsible for this act and inform the action taken against them.

Business Standard

NHRC notice to Ker govt, PSC on handicap candidates test row

Press Trust of India | New Delhi August 11, 2014 Last Updated at 21:20 IST

National Human Rights Commission (NHRC) has sent notices to the Kerala Public Service Commission (KPSC) and Kerala government on the issue of handicap candidates being reportedly taken physically to write a test in violation of norms.

NHRC has sought a response within two weeks from the secretary of KPSC and the Kerala government chief secretary on reports that handicap candidates were asked to physically go to the second floor of the Teacher Training Institute in Thiruvananthapuram district in order to write the test.

In a statement here, NHRC observed that it has issued guidelines in respect of physically-handicapped persons and the contents of the media report, if true, raise a serious question of violation of their rights.

As per a media report, published on August 8, around 200 physically handicapped candidates appeared for the test. The report also carried a photograph showing some girls on crutches coming down the stairs.

NHRC has asked the KPSC secretary and the Kerala chief secretary to identify the persons responsible for the alleged violation and inform it about the action taken against them.



NHRC serves notice to the Kerala government over handicap candidates' issue

Aug 11, 6:36 pm

New Delhi, Aug 11 ([ANI](#)): The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that the Kerala Public Service Commission conducted a special recruitment test for the physically handicapped persons. According to the report, some of them had to be physically carried to the second floor of the Teacher Training Institute, Manacaud in Thiruvananthapuram District.

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The [NHRC](#) has issued a notice to the Secretary, [Kerala Public Service Commission](#) , and the Chief Secretary, Govt. of [Kerala](#) calling for reports in the matter within two weeks. They have also been asked to identify the persons responsible for this act and inform the action taken against them. ([ANI](#))

NHRC Notice to Govt on Maoist Killings

By Express News Service

Published: 11th August 2014 06:00 AM

Last Updated: 11th August 2014 09:01 AM

BHUBANESWAR: The National Human Rights Commission (NHRC) has issued notice to Odisha Government over killing of two innocent tribals at the hands of Maoists in Malkangiri district in July.

The Commission has asked the Chief Secretary GC Pati and Director General of Police Sanjeev Marik to submit reports within four weeks. The Commission issued the notice after rights activist Subash Mohapatra filed a petition alleging that police were aware that the two tribals were targets of Maoists but did not provide security to them.

The victims - Deba Padiami (30) and Ganga Madkami (45) - were engaged in community development work in their village. However, they were being suspected as police informer and the Maoists had set their sights on the two. Police have, however, denied that the two deceased were police informers.

In his petition, Mohapatra said, families of the deceased have not been provided any assistance from the administration. There is discrimination and delay in granting the compensation to the victims of Maoist menace, he added. The Commission took cognizance of the case and registered the complaint before hearing the matter.

The killings had taken place in Badaliguda village under Kalimela police limits in the wee hours of July 25. Badaliguda is a Maoist-affected village and inhabitants have been requesting for security despite the fact that they are cooperating with government programmes.

The Border Security Force has set up a camp three km from the village since 2013.